PUBLIC ANNOUNCEMENT FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS OF

DISA INDIA LIMITED

Registered Office: 5th Floor, Kushal Garden Arcade, Peenya Industrial Area, Bangalore - 560 058

This announcement **("Fourth Corrigendum to the Public Announcement**") which is in continuation of, and should be read in conjunction with the **Public Announcement** dated December 17, 2008 (and the subsequent 3 corrigenda published on February 2, 2009, February 18, 2009 and April 14, 2009), is being issued by Ambit Corporate Finance Private Limited ("**Manager to the Offer**"), on behalf of the **Acquirer** and the **PACs** to the shareholders of DISA India Limited ("**DISA India**" or the "**Target Company**") regarding the Offer.

The shareholders of the Target Company may please note the following updated status regarding the statutory approvals:

- RBI, vide its letter dated March 3, 2009, has advised that they have no-objection in relation to the Acquirer and the PACs acquiring up to 302,041 Shares from the existing shareholders other than erstwhile OCBs under the Offer. Acceptance of Shares from erstwhile OCBs are subject to receipt of specific approval from the RBI.
- With reference to the divestment conditions prescribed by the German Competition Authority, as disclosed in Paragraph 38 of the Public Announcement, Shareholders may please note that the German Competition Authority, vide letter dated May 25, 2009, has confirmed satisfaction of the prescribed divestment conditions.

  Consequently, no statutory approvals are required to acquire the Shares tendered pursuant to the Offer other than approval of RBI for tenders from OCBs, if any. If any other statutory approvals are required or become applicable, the Offer would be subject to the receipt of such other statutory approvals. In terms of Regulation 27 of the SEBI Takeover Code, the Acquirer and the PACs will not proceed with the Offer in the event that such statutory approvals that are required are refused.

This Fourth Corrigendum to the Public Announcement would also be available on the SEBI website http://www.sebi.gov.in.

Terms used but not defined in this Fourth Corrigendum to the Public Announcement shall have the same meaning as assigned in the Public Announcement, the Corrigendum to Public Announcement, the Second Corrigendum to the Public Announcement and the Third Corrigendum to the Public Announcement.

The Acquirer and the PACs, represented by their Board of Directors accept full responsibility for the information contained in this Third Corrigendum to the Public Announcement and also for fulfilling their obligations as laid down in the SEBI Takeover Code.

Issued by the Manager to the Offer:

AMBIT
Acumen at work

Ambit Corporate Finance Private Limited
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Email:- disaopenoffer@ambitpte.com
Contact Person: Mr. Sundeep Parate

On Behalf of the Acquirer & the PACs

Hamlet Holding II ApS
c/o Henrik Rossing Lonberg, Bredgade 38
1260 Copenhagen, Denmark

DISA Holding II A/S
Herlev Hovedgade 17
2730 Herlev, Denmark

DISA Holding A/S
Herlev Hovedgade 17, 2730 Herlev
Denmark

DISA Holding AG
Kasernenstrasse 1, 8184 Bachenbulach
Switzerland

Date: May 28, 2009
Place: Mumbai

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